

# **RULES COMMITTEE**

## **SIXTH REPORTS**



**LOK SABHA SECRETARIAT  
NEW DELHI**

*December, 1956*

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## PERSONNEL OF THE RULES COMMITTEE

1. Shri M. Ananthasayanam Ayyangar—*Chairman*.
2. Sardar Hukam Singh.
3. Pandit Thakur Das Bhargava.
4. Shri Satya Narayan Sinha.
5. Shri N. Keshavaiengar.
6. Shri Shivram Rango Rane.
7. Shri Ghamandi Lal Bansal.
8. Shri Khushi Ram Sharma.
9. Shri Kotha Raghuramaiah.
10. Shri Satis Chandra Samanta.
11. Dr. N. M. Jaisoorya.
12. Shri N. C. Chatterjee.
- \*13. Shri Frank Anthony.
14. Shri Kamal Kumar Basu.
15. Shri K. S. Raghavachari.

### SECRETARIAT

Shri M. N. Kaul—*Secretary*.

Shri S. L. Shakdher—*Joint Secretary*.

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\*Nominated by the Speaker on the 3rd December, 1956 *vice* Shri Bhawani Singh died.

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## **SIXTH REPORT**

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## \*SIXTH REPORT OF THE RULES COMMITTEE

The Rules Committee held their sitting on the 13th and 14th December, 1956 to consider certain amendments to the Rules of Procedure and Conduct of Business in the House of the People (Fourth Edition).

2. The recommendations of the Committee are contained in this their Sixth Report which the Committee authorise to be laid on the Table of the House.

3. With regard to the amendments proposed in the Rules which are shown in Appendix I to this report, the Committee observe as follows:

4. Rules 33 and 34, 40, 41 to 43, 45 and 46, 95, 96 to 98, 100 and 101, 103, 106, 107 and 108, 110, 181, 182 and 183, 186 to 188, 242, 243, 249, 250 and 251, 253 to 255, 260, 265, 266 to 270, 274 and 276, 278, 279 to 282, 287, 288 to 291, 293 and 294, 300, 302, 303 to 305, 307, 356, 362, 378, 382A.

(Items 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43 and 44).

At present there is considerable repetition of the same rules relating to Committees in the Rules of Procedure. With a view to avoid repetition of rules as far as possible, the general rules applicable to Parliamentary Committees given in Chapter XXIX are being made comprehensive and made uniformly applicable to all the Committees. Consequently separate provisions in the rules relating to individual Committees, wherever these are covered by the general rules, are being omitted.

A chart showing general rules given in Chapter XXIX which cover the separate provisions relating to individual Committees which are being omitted, is at Appendix II.

5. The Committee feel that all the general and specific rules relating to Parliamentary Committees should be brought together under one Chapter. The Committee recommend that the Speaker be authorised to make the necessary changes in this respect in the next edition of the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Rules 126, 128A and 167 (Items 12, 13 and 19).—According to present practice, it is open to the Speaker—

- (i) to put as one question, groups of clauses irrespective of whether amendments have or have not been moved thereto; and

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\*Laid on the Table of the House by Pandit Thakur Das Bhargava on the 14th December, 1956.

- (ii) to put both clause and/or schedules together to the vote of the House.

This practice is being given a basis in the Rules.

7. *Rule 165 (Items 15 and 16).*—Under the existing arrangements, after a Bill is passed by the Houses and is in possession of the Lok Sabha, the Bill is signed by the Speaker in duplicate and presented to the President for assent. Out of the two copies presented, one copy is returned to the Lok Sabha Secretariat duly assented to by the President while the other copy is retained by the Government for their own record. This arrangement is being given a basis in the Rules.

The Committee consider that the copy of the Bill received after President's assent should be preserved for verification and record and not allowed to pass out of the custody of the House except with the permission of the Speaker. Further, if any question arises whether the Act as published and brought into force is identical with the Bill as passed by the Houses and assented to by the President, a reference should be made to the Bill as deposited with the Secretariat of the House concerned.

Provision is accordingly being made in the Rules.

8. *Heading above rule 165, rules 166 and 166A to 166Y (Items 14, 17 and 18).* The existing rule 166 relating to reconsideration of Bills returned by the President under the proviso to Article 111 of the Constitution does not give, in detail, all the processes which have to be followed in such a case.

The amendments have been suggested with a view to incorporate in the Rules of Procedure detailed rules on the subject.

9. *Rules 242 and 243 (Items 23 and 24).*—The terms of office of the Public Accounts Committee and Estimates Committee have been laid down in the Rules as one year. The date of reconstitution of these Committees every year depends upon the date of assembly of the new House, since elections to these Committees are held soon thereafter. The present House assembled in May, 1952 and the elections to the Public Accounts Committee and Estimates Committee were held in June, 1952 and accordingly these Committees have been reconstituted in June each year. The present date of reconstitution of the Committees has caused some inconvenience to the Committees in chalking out their programme before dispersing for summer recess and it has therefore been suggested that the elections may be held in April every year.

The amendments have been suggested with a view to meet the contingency that if, due to any reasons, elections to the Public Accounts Committee or Estimates Committee cannot be held in April, 1957, discretionary power should be vested in the House for shortening their term of office to less than one year.

10. The amendments to the Rules shown in Appendix III are of a verbal or drafting nature and have been suggested in order to make

the intention of those rules clearer or to bring about uniformity of expression.

11. The Committee recommend that the draft amendments to the Rules of Procedure, as shown in Appendices I and III, may be made.

12. The Committee also recommend that the Speaker be authorised to make such changes in the numerical order of rules as may be consequential upon the addition of new rules to, or omission of rules from, the Rules of Procedure and Conduct of Business in the House of the People (Fourth Edition), so far approved by the House.

NEW DELHI;  
The 14th December, 1956.

M. ANANTHASAYANAM AYYANGAR,  
Chairman, Rules Committee.

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## **APPENDICES TO SIXTH REPORT**

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## **APPENDIX I**

**(See Paras 3 & 11)**

### **LOK SABHA**

*Amendments to Rules of Procedure and Conduct of Business in Lok Sabha (Fourth Edition), as recommended by the Rules Committee*

#### **RULES 33 AND 34**

1. Rules 33 and 34 shall be omitted.

#### **RULE 40**

2. Sub-rules (3) and (4) of rule 40 shall be omitted.

#### **RULES 41 TO 43**

3. Rules 41 to 43 shall be omitted.

#### **RULES 45 AND 46**

4. Rules 45 and 46 shall be omitted.

#### **RULE 95**

5. The brackets and figure "(1)" occurring in sub-rule (1), and sub-rule (2), of rule 95 shall be omitted.

#### **RULES 96 TO 98**

6. Rules 96 to 98 shall be omitted.

#### **RULES 100 AND 101**

7. Rules 100 and 101 shall be omitted.

#### **RULE 103**

8. Rule 103 shall be omitted.

#### **RULE 106**

9. Sub-rules (1) and (2), the brackets and figure "(3)" occurring in sub-rule (3), and sub-rule (4), of rule 106 shall be omitted.

#### **RULES 107 AND 108**

10. Rules 107 and 108 shall be omitted.

#### **RULE 110**

11. Rule 110 shall be omitted.

#### **RULES 126 AND 128A**

12. The brackets and figure "(1)" occurring in sub-rule (1), and sub-rule (2), of rule 126 shall be omitted.

13. After rule 128, the following rule shall be inserted, namely:—

“Voting on group of clauses and schedules.”

128A. The Speaker may, if he thinks fit, put as one question clauses and/or schedules, or clauses and/or schedules as amended, as the case may be, together to the vote of the House:

Provided that if a member requests that any clause or schedule, or any clause or schedule as amended, as the case may be, be put separately, the Speaker shall put that clause or schedule, or clause or schedule as amended, as the case may be, separately.”.

#### HEADING ABOVE RULE 165

14. In the heading above rule 165, the words “AND RECONSIDERATION” shall be omitted.

#### RULE 165

15. In rule 165, for the words “a copy thereof shall be signed by the Speaker”, the words “the Bill shall be signed in duplicate by the Speaker” shall be substituted.

16. The following shall be inserted as sub-rule (2) of rule 165, and the existing rule shall be re-numbered as sub-rule (1) thereof, namely:—

“(2) One copy of the Bill so assented to by the President shall be preserved for verification and record and shall not be allowed to pass out of the custody of the House without the permission of the Speaker.”.

#### RULE 166

17. For rule 166, the following shall be substituted, namely:—

#### “IV. RECONSIDERATION OF BILLS RETURNED BY THE PRESIDENT

##### (a) Bills originating in the House

Message of the President.

166. (1) When a Bill passed by the Houses is returned to the House by the President for reconsideration, the Speaker shall read the message of the President in the House if in session, or if the House is not in session, direct that it may be published in the Bulletin for the information of the members.

(2) The Bill as passed by the Houses and returned by the President for reconsideration shall thereafter be laid on the Table.”

#### RULES 166A TO 166Y

18. After rule 166, the following rules shall be inserted,

namely:—

"166A. At any time after the Bill has been so laid on the Table, any Minister in the case of a Government Bill, or, in any other case, any member may give notice of his intention to move that the amendments recommended by the President be taken into consideration. Notice of motion for consideration of amendments.

166B. On the day on which the motion for consideration is set down in the list of business which shall, unless the Speaker otherwise directs, be not less than two days from the receipt of the notice, the member giving notice may move that the amendments be taken into consideration. Motion for consideration.

166C. The debate on such a motion shall be confined to consideration of matters referred to in the message of the President or to any suggestion relevant to the subject-matter of the amendment recommended by the President. Scope of debate.

166D. If the motion that the amendments recommended by the President be taken into consideration is carried, the Speaker shall put the amendments to the House in such manner as he thinks most convenient for their consideration. Consideration of amendments.

166E. An amendment relevant to the subject matter of an amendment recommended by the President may be moved, but no further amendment shall be moved to the Bill unless it is consequential upon, or an alternative to, an amendment recommended by the President. Procedure on consideration of amendments.

166F. When all the amendments have been disposed of, the member giving notice of the motion under rule 166A may move that the Bill as originally passed by the Houses be passed again as amended. Passing.

166G. If the motion that the amendments recommended by the President be taken into consideration is not carried, the member giving notice of the motion under rule 166A may at once move that the Bill as originally passed by the Houses be passed again without amendment. Disagreement of House with message.

166H. (1) When the Bill is passed again by the House with or without amendment, as the case may be, it shall be transmitted to the Council for concurrence with a message to that effect. Transmission to Council of Bill passed again.

(2) The Secretary shall certify, on the top of the first page of the Bill so transmitted to the Council, in the following form:—

"This Bill which was passed by the Houses of Parliament and returned by the President for reconsideration has been passed again with/without amendment by the House of the People on the .....19.

Dated the.....19 . Secretary."

**Message from Council re: passing again of Bill.** 166I. If the Bill passed again by the House and transmitted to the Council is passed again by the Council without amendment, the message received from the Council to that effect shall be reported by the Secretary to the House.

**Bill returned by the Council with amendments.** 166J. If the Bill passed again by the House and transmitted to the Council is returned to the House with amendment, it shall on receipt be laid on the Table.

**Appointment of time for consideration of amendments.** 166K. After the amended Bill has been laid on the Table, any Minister in the case of a Government Bill, or, in any other case, any member may, after giving two days' notice, or with the consent of the Speaker without notice, move that the amendment be taken into consideration.

**Procedure for consideration of amendments made by the Council.** 166L. (1) If a motion that the amendment be taken into consideration is carried, the Speaker shall put the amendment to the House in such manner as he thinks most convenient for its consideration.

(2) An amendment relevant to the subject matter of an amendment made by the Council may be moved, but no further amendment shall be moved to the Bill unless it is consequential upon, or an alternative to, an amendment made by the Council.

**Disposal of amendments.** 166M. The House, if it agrees to the amendment made by the Council, shall send a message to the Council to that effect, but if it disagrees with that amendment or proposes further amendment or an alternative amendment, the House shall return the Bill or the Bill as further amended to the Council with a message to that effect.

**Disagreement between the Houses.** 166N. If the Bill is returned to the House with a message that the Council insists on an amendment or amendments to which the House has disagreed, the Houses shall be deemed to have finally disagreed as to the amendment or amendments.

### *(b) Bills originating in the Council*

**Bill originating in the Council and passed again by the Council and transmitted to the House.** 166O. When a Bill passed by the Houses which has been returned by the President to the Council for reconsideration, has been passed again with or without amendments by the Council and transmitted to the House, the Bill together with the President's message, shall be, as soon as may be, laid on the Table.

**Notice.** 166P. At any time after the Bill together with the President's message has been so laid on the Table, any Minister in the case of a Government Bill, or, in any other case, any member may, after giving two days' notice, or with the consent of the Speaker without notice, move that the Bill as passed again by the Council be taken into consideration.

**Procedure re: consideration of amendments.** 166Q. (1) If the motion that the Bill as passed again by the Council be taken into consideration is carried, the Speaker shall put the amendments, if any, to the Bill made

by the Council to the House in such manner as he thinks most convenient for their consideration.

(2) An amendment relevant to the subject matter of the amendments made by the Council may be moved, but no further amendment shall be moved unless it is consequential upon, or an alternative to, an amendment made by the Council:

Provided that if the Council has not agreed to an amendment recommended by the President any member may move an amendment relevant to the subject matter of the amendment recommended by the President.

166R. If the Bill passed again by the Council is passed again by the House without amendment, a message shall be sent to the Council to that effect. Bill passed again without amendment.

166S. If the Bill is passed again by the House with amendments, the Bill shall be returned to the Council with a message asking the concurrence of the Council to such amendments. Bill passed again with amendments.

166T. If the Council disagrees with the amendments made by the House or any of them or agrees to any of the amendments made by the House with further amendments or proposes further amendments in place of amendments made by the House, the Bill as further amended shall on receipt by the House be laid on the Table. Procedure consequent on consideration of amendments.

166U. After the amended Bill has been so laid on the Table, any Minister in the case of a Government Bill, or, in any other case, any member may, after giving two days' notice, or with the consent of the Speaker without notice, move that the amendments be taken into consideration. Passing again of Bill after reconsideration by Council.

166V. (1) If a motion that the amendments be taken into consideration is carried, the Speaker shall put the amendments to the House in such manner as he thinks most convenient for their consideration. Procedure on consideration of amendments.

(2) An amendment relevant to the subject matter of the amendments made by the Council may be moved but no further amendment shall be moved to the Bill, unless it is consequential upon, or an alternative to, an amendment made by the Council.

166W. The House may agree to the Bill as passed again by the Council or as further amended by the Council, as the case may be, or may return the Bill with a message that it insists on an amendment or amendments to which the Council has disagreed. Disposal of amendments.

166X. If the Bill is returned with a message that the House insists on an amendment or amendments to which the Council is unable to agree, the Houses shall be deemed to have finally disagreed as to the amendment or amendments. Disagreement between the Houses.

(c) *Authentication of Bills passed again by Houses*

Authentica-  
tion of a Bill  
passed again  
by the  
Houses. 166Y. When a Bill is passed again by the Houses and is in possession of the House, the Bill shall be signed in duplicate by the Speaker and presented to the President in the following form:—

“The above Bill has been passed again by the Houses of Parliament in pursuance of the proviso to Article 111 of the Constitution.

Dated.....19.

Speaker.’ :

Provided that in the absence of the Speaker from New Delhi, the Secretary may, in case of urgency, authenticate the Bill on behalf of the Speaker.”

**RULE 167**

19. In the first proviso to rule 167, for the words “put clauses or schedules”, the words “put clauses and/or schedules, or clauses and/or schedules as amended, as the case may be,” shall be substituted.

**RULE 181**

20. Sub-rules (3) and (4) of rule 181 shall be omitted.

**RULES 182 AND 183**

21. Rules 182 and 183 shall be omitted.

**RULES 186 TO 188**

22. Rules 186 to 188 shall be omitted.

**RULE 242**

23. In rule 242—

(i) for sub-rule (2), the following sub-rule shall be substituted, namely:—

“(2) The term of office of members of the Committee shall not exceed one year.”;

(ii) sub-rules (3) to (10) and (12) shall be omitted and the remaining sub-rules renumbered accordingly.

**RULE 243**

24. In rule 243—

(i) for sub-rule (3), the following sub-rule shall be substituted, namely:—

“(3) The term of office of members of the Committee shall not exceed one year.”;

(ii) sub-rules (4) to (11) and (14) shall be omitted and the remaining sub-rules renumbered accordingly.

*RULE 249*

25. Sub-rules (3) and (4) of rule 249 shall be omitted.

*RULES 250 AND 251*

26. Rules 250 and 251 shall be omitted.

*RULES 253 TO 255*

27. Rules 253 to 255 shall be omitted.

*RULE 260*

28. Rule 260 shall be omitted.

*RULE 265*

29. Sub-rules (3) and (4) of rule 265 shall be omitted.

*RULES 266 TO 270*

30. Rules 266 to 270 shall be omitted.

*RULES 274 AND 276*

31. Rules 274 and 276 shall be omitted.

*RULE 278*

32. Sub-rules (3) and (4) of rule 278 shall be omitted.

*RULES 279 TO 282*

33. Rules 279 to 282 shall be omitted.

*RULE 287*

34. Sub-rules (2) and (3) of rule 287 shall be omitted.

*RULES 288 TO 291*

35. Rules 288 to 291 shall be omitted.

*RULES 293 AND 294*

36. Rules 293 and 294 shall be omitted.

*RULE 300*

37. Rule 300 shall be omitted.

*RULE 302*

38. In rule 302—

- (i) in sub-rule (2), the words "Casual vacancies in the Committee shall be filled by the Speaker as soon as possible after they occur." shall be omitted;
- (ii) sub-rule (5) shall be omitted.

*RULES 303 TO 305*

39. Rules 303 to 305 shall be omitted.

*RULE 307*

40. Rule 307 shall be omitted.

**RULE 356****41. In rule 356—**

- (a) in sub-rule (1), after the word "appointed", the words "or elected" shall be inserted;
- (b) in sub-rule (2)—
  - (i) for the words "The mover", the words "The proposer" shall be substituted;
  - (ii) for the words "such member", the words "the member" shall be substituted;
- (c) for sub-rule (3), the following sub-rule shall be substituted, namely:—
  - "(3) Casual vacancies in the Committee shall be filled by appointment or election by the House on a motion made, or nomination by the Speaker, as the case may be, and any member appointed, elected or nominated to fill such vacancy shall hold office for the unexpired portion of the term for which the member in whose place he is appointed, elected or nominated would have normally held office."

**RULE 362**

**42. In rule 362, for the words "the Chairman", the words "the Chairman, or the person acting as such," shall be substituted.**

**RULE 378**

**43. In sub-rule (2) of rule 378, the words "at this stage" shall be added at the end.**

**RULE 382A**

**44. After rule 382, the following rule shall be inserted, namely:—**

**382A. Except for matters for which special provision is made in the rules relating to any particular Parliamentary Committee, the general rules in this Chapter shall apply to all Parliamentary Committees; and if and so far as any provision in the special rules relating to a Parliamentary Committee is inconsistent with the general rules, the former rules shall prevail."**

"Applicability of general rules to Parliamentary Committees.



## APPENDIX II

(See Para 4)

*Chart showing General Rules given in Chapter XXIX of the Rules of Procedure which cover the separate provisions relating to individual Committees which are proposed to be deleted*

Name of the Committee	Separate provision relating to the Committee which is proposed to be deleted	Reference to general rule given in Chapter XXIX which covers the provision
1	2	3
1. Business Advisory Committee.	Rule 33 Rule 34	Rule 356(3) Rule 359(1)
2. Committee on Private Members' Bills and Resolutions.	Rule 40(3) (4)  Rule 41 Rule 42 Rule 43(1) (2) Rule 45(1) (2) (3) Rule 46(1) (2)	Rule 360 Rule 356(3)  Rule 358 Rule 359(1) Rule 361 Rule 362 Rule 370 Rule 369(2) Rule 369(3) Rule 376(3) Rule 378(1)
3. Select Committee on Bills	Rule 95(2) Rule 96 Rule 97 Rule 98 Rule 100(1) (2)  Rule 101 Rule 103 Rule 106(1) (2) (4)	Rule 356(2) Rule 358 Rule 359 Rule 360 Rule 361 Rule 362  Rule 363 Rule 365 Rule 370 Rule 369(1) Rule 369(3)

1	2	3
<b>Select Committee on Bills—<i>contd.</i></b>		
	Rule 107	Rule 375(1) to (5)
	Rule 108(1) (2) (3)	Rule 375(6) Rule 374(1) Rule 374(3)
	Rule 110	Rule 380
<b>4. Committee on Petitions . . .</b>	Rule 181(3) Rule (4) Rule 182 Rule 183 Rule 186(1) (2) (3) (4) Rule 187	Rule 360 Rule 356(3) Rule 358 Rule 359 (1) Rule 370 Rule 369(1) Rule 369(2) Rule 369(3) Rules 376(3) & 378(1) Proposed new Rule 382A
<b>5. Public Accounts Committee . . .</b>	Rule 242(3) (4) (5) (6) (7) (8) (9) (10)  (12)	Rule 356(3) Rule 359(1) Rule 360 Rule 358 Rule 362 Rule 363 Rule 377 Rules 369(2) & 370 380
<b>6. Committee on Estimates . . .</b>	Rule 243(4) (5) (6) (7) (8) (9) (10) (11)  (14)	Rule 356(3) Rule 358 Rule 359(1) Rule 360 Rule 362 Rule 363 Rule 377 Rules 369(2) & 370 380
<b>7. Committee of Privileges . . .</b>	Rule 249(3) (4) Rule 250	Rule 360 Rule 356(3) Rule 358

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Committee of Privileges—*contd.*

Rule	251	Rule	359(1)
Rule	253 (1)	Rule	370
	(2)		
	(3)	Rule	369
	(4)		
Rule	254 (1)	Rules	364 & 376(1)
	(2)	Rule	376 (2)
	(3)	Rule	376 (3)
Rule	255	Rule	378 (1)
Rule	260	Proposed new Rule	382A.

## 8. Committee on Subordinate Legislation.

Rule	265(3)	Rule	360
	(4)	Rule	356(3)
Rule	266	Rule	358
Rule	267	Rule	359(1)
Rule	268	Rule	362
Rule	269	Rule	363
Rule	270(1)	Rule	370
	(2)		
	(3)	Rule	369
	(4)		
Rule	274	Rule	378(1)
Rule	276	Proposed new Rule	382A.

## 9. Committee on Government Assurances.

Rule	278(3)	Rule	360
	(4)	Rule	356(3)
Rule	279	Rule	358
Rule	280(1)	Rule	359(1)
	(2)	Rule	362
Rule	281	Rule	378(1)
Rule	282	Proposed new Rule	382A.

## 10. Committee on Absence of Members from the Sitzings of the House.

Rule	287(2)	Rule	360
	(3)	Rule	356(3)
Rule	288	Rule	358
Rule	289(1)	Rule	359(1)
	(2)	Rule	359(2)
Rule	290(1)	Rule	361

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Committee on Absence of Members  
from the Sitting of House—*contd.*

	Rule 290(2)	Rule 362
	Rule 291	Rule 364
	Rule 293	Rule 376(3)
	Rule 294	Rule 378(1)
	Rule 300	Proposed new Rule 382A.
Rules Committee . . . . .	Rule 302(2) (last sentence)	Rule 356(3)
	(5)	Rule 360
	Rule 303(1)	Rule 359(1)
	(2)	Rule 359(2)
	Rule 304(1)	Rule 361
	(2)	Rule 362
	Rule 305	Rule 364
	Rule 307	Proposed new Rule 382A.

## APPENDIX III

(See Paras 10 and 11)

*Amendments of verbal or drafting nature to Rules of Procedure and Conduct of Business in Lok Sabha (Fourth Edition), as recommended by the Rules Committee*

### RULE 2

1. In rule 2—

(a) in the definition of “Bulletin”—

(i) the word “and” occurring before the brackets and letter “(b)” shall be omitted;

(ii) the following shall be added at the end, namely:—  
“and (c) information regarding Parliamentary Committees;”;

(b) in the definition of “Parliamentary Committee”, after the words “Committee which is”, the words “appointed or” shall be inserted.

### RULE 7

2. In sub-rule (3) of rule 7, for the words “in which case he”, the word “and” shall be substituted.

### RULE 8

3. In sub-rule (3) of rule 8, for the words “in which case he”, the word “and” shall be substituted.

### RULE 12

4. In rule 12, for the figures and letters “10-45 A.M.”, the figures and word “11-00 hours” shall be substituted.

### RULE 16

5. In rule 16, for the words “The Speaker, in consultation with the Leader of the House, shall allot time”, the words “The Speaker shall, in consultation with the Leader of the House, allot time” shall be substituted.

### RULE 25

6. In rule 25, for the words “the Speaker after consultation with the Leader of the House may determine”, the words “the Speaker may, after consultation with the Leader of the House, determine” shall be substituted.

### RULE 31

7. In sub-rule (2) of rule 31, for the word “leave”, the word “permission” shall be substituted.

### RULE 32

8. In sub-rule (3) of rule 32, for the words “the Speaker for any reason is unable to preside”, the words “the Speaker is, for any reason, unable to preside” shall be substituted.

**RULE 60**

9. In sub-rule (2) of rule 60, for the words "following conditions", the words "following conditions, namely" shall be substituted.

**RULE 67**

10. In sub-rule (3) of rule 67—

- (i) for the word "put", the word "asked" shall be substituted;
- (ii) for the words "the Speaker, at the request of any member, may direct", the words "the Speaker may, at the request of any member, direct" shall be substituted.

**RULE 69**

11. In sub-rule (2) of rule 69, for the word "put", the word "ask" shall be substituted.

**RULES 70 TO 73**

12. In sub-rule (1) of rule 70, for the words "with shorter notice than ten clear days", the words "with notice shorter than ten clear days" shall be substituted.

13. In rule 72, for the words "a reply is received from him too late", the words "a reply received from him is too late" shall be substituted.

14. Rules 71 to 73 shall be re-numbered as rules 70 to 72 respectively and the existing rule 70 shall be re-numbered as rule 73.

15. Above rule 73 as so re-numbered, the following heading shall be inserted, namely:—

"Short Notice Questions".

**RULE 78**

16. In the proviso to rule 78, for the words "Tribunal or", the words "statutory tribunal, statutory authority," shall be substituted.

**RULE 83**

17. In rule 83, for the words "The Speaker, on request being made to him, may order", the words "The Speaker may, on request being made to him, order" shall be substituted.

**RULE 124**

18. In rule 124, for the words "any member when called upon by the Speaker may move", the words "any member may, when called upon by the Speaker, move" shall be substituted.

**RULE 126**

19. In sub-rule (1) of rule 126—

- (i) after the word "anything", the word "contained" shall be inserted;
- (ii) for the brackets and words "(or, as the case may be, that this clause as amended)", the brackets and words "(or, that this clause as amended, as the case may be)" shall be substituted.

**RULE 128**

20. In rule 128, for the brackets and words "(or, as the case may be, that this schedule as amended)", the brackets and words "(or, that this schedule as amended, as the case may be)" shall be substituted.

**RULE 129**

21. In rule 129, for the brackets and words "(or as the case may be, that clause one, preamble or title as amended)", the brackets and words "(or, that clause one, Enacting Formula, Preamble or Title as amended, as the case may be)" shall be substituted.

**RULE 130**

22. In rule 130, for the word "on", the word "upon" shall be substituted.

**RULE 136**

23. In rule 136, for the words "any member, after giving two days' notice, or with the consent of the Speaker without notice, may move", the words "any member may, after giving two days' notice, or with the consent of the Speaker without notice, move" shall be substituted.

**RULE 149**

24. In clause (vi) of sub-rule (1) of rule 149, for the brackets and words "(or as the case may be, that the Bill, as amended)", the brackets and words "(or, that the Bill as amended, as the case may be)" shall be substituted.

**RULE 162**

25. In rule 162, for the words "passed in", the words "passed by" shall be substituted.

**RULE 164**

26. In rule 164—

- (a) clauses (i) and (ii) shall be re-numbered as clauses (ii) and (i) respectively;
- (b) in clause (iv), for the brackets and words "(or as the case may be, that the Bill, as amended)", the brackets and words "(or, that the Bill as amended, as the case may be)" shall be substituted.

**RULE 165**

27. For the proviso to rule 165, the following shall be substituted, namely:—

"Provided that in the absence of the Speaker from New Delhi, the Secretary may, in case of urgency, authenticate the Bill on behalf of the Speaker."

**RULE 194**

28. In the proviso to rule 194, for the words "tribunal or", the words "statutory tribunal, statutory authority," shall be substituted.

**RULE 195**

29. In sub-rule (1) of rule 195, for the words "in which case he", the word "and" shall be substituted.

**RULE 197**

30. In rule 197, for the words "a resolution, except with the permission of the Speaker, shall", the words "a resolution shall, except with the permission of the Speaker," shall be substituted.

**RULE 203**

31. In rule 203, for the words "provided by the Constitution or by these rules", the words "provided in the Constitution or in these rules" shall be substituted.

**RULE 205**

32. In rule 205, the word "that" occurring after the word "namely" shall be omitted.

**RULE 207**

33. In the proviso to rule 207, for the words "tribunal or", the words "statutory tribunal, statutory authority," shall be substituted.

**RULE 210**

34. In rule 210, for the words "or, as the case may be, the last of the allotted days", the words "or the last of the allotted days, as the case may be," shall be substituted.

**RULE 217**

35. In rule 217—

(a) in sub-rule (2)—

(i) for the word "intimate" occurring in line 5, the word "declare" shall be substituted;

(ii) after the word "taken" occurring in line 6, the word "up" shall be inserted;

(iii) after the word "asked" occurring in line 8, the word "for" shall be inserted;

(b) in sub-rule (4), for the words "or, as the case may be, the last of the allotted days", the words "or the last of the allotted days, as the case may be," shall be substituted.

**RULE 220**

36. In sub-rule (3) of rule 220, for the word "say" occurring in line 7, the word "declare" shall be substituted.

**RULE 229**

37. In the proviso to clause (xii) of rule 229, for the words "the subject matter by the Tribunal or", the words "such matter by the statutory tribunal, statutory authority," shall be substituted.



**RULE 237**

38. In sub-rule (2) of rule 237, for the words "or, as the case may be, the last of the allotted days", the words "or the last of the allotted days, as the case may be" shall be substituted.

**RULE 238**

39. In sub-rule (2) of rule 238, for the words "or, as the case may be, the last of the allotted days", the words "or the last of the allotted days, as the case may be," shall be substituted.

**RULE 241**

40. In clause (a) of sub-rule (3) of rule 241—

- (i) after the words "Manufacturing Schemes" occurring in line 3, the word "concerns" shall be inserted;
- (ii) for the words "trading concern", the words "trading or manufacturing scheme or concern" shall be substituted.

**RULE 242**

41. In the proviso to sub-rule (1) of rule 242—

- (i) for the words "appointed to be", the word "elected" shall be substituted;
- (ii) for the word "or", the words "and that" shall be substituted;
- (iii) after the word "after", the word "his" shall be inserted.

**RULE 243**

42. In the proviso to sub-rule (2) of rule 243—

- (i) for the words "appointed to be", the word "elected" shall be substituted;
- (ii) for the word "or", the words "and that" shall be substituted;
- (iii) after the word "after", the word "his" shall be inserted.

**RULE 246**

43. In rule 246, for the words "following conditions", the words "following conditions, namely" shall be substituted.

**RULE 323**

44. In sub-rule (2) of rule 323, the words "from the Chair" shall be omitted.

**RULE 375**

45. In rule 375—

- (a) clauses (1) to (6) shall be re-numbered as clauses (i) to (vi) respectively;
- (b) in clause (2) re-numbered as (ii), for the words, brackets and figure "any connected subject thereto according to

the mode of procedure mentioned in clause (1),” the following shall be substituted, namely:—

“any subject connected thereto according to the mode of procedure mentioned in clause (i)”.